

धर्म परिवर्तन से उत्पन्न हो रही अस्थिरता

468. श्री कृष्ण चन्ध वर्मा: क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश में बड़े पैमाने पर हो रहे धर्म परिवर्तन से यहाँ अस्थिरता पैदा हो गई है ;

(ख) क्या सरकार ऐसे धर्म परिवर्तन को अवैध और गैर-कानूनी घोषित करने पर विचार कर रही है ;

(ग) क्या राष्ट्रीय हित को ध्यान में रखते हुए धर्म परिवर्तन के उन सभी मामलों को, जो 1947 या 1951 (जनगणना) के बाद हुए हैं, अवैध घोषित किया जा सकता है और क्या सरकार उनके मूल धर्म को वैध दर्जा देने पर विचार करेगी ; और

(घ) इस सम्बन्ध में पूर्ण ब्यौरा क्या है ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र भकवाणा) : (क) ऐसा निष्कर्ष निकालना सही नहीं होगा ।

(ख) ऐसा कोई प्रस्ताव सरकार के विचाराधीन नहीं है ।

(ग) जी नहीं, श्रीमान् । भारत के संविधान में प्रदत्त, धर्म को अपनाने, आचरण करने और प्रचार करने के अधिकारों में हस्तक्षेप करने का सरकार का विचार नहीं है ।

(घ) प्रश्न नहीं उठता ।

#### National Wage Policy

469. SHRIMATI PRAMILA DAN-DAVATE: Will the Minister of LABOUR be pleased to state:

(a) whether Government are considering to frame a National Wage

Policy covering such issues as minimum wage and mechanism for wage fixation; and

(d) The case against the Head

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) and (b). Yes, Madam. Government is presently engaged in preparing a Wage Policy statement. It is proposed to finalise it in consultation with the representatives of employers and workers at the next national tripartite conference.

#### Head constable held for Assault

470. SHRI A. U. AZMI:

SHRI RAJNATH SONKAR SHASTRI:'

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item captioned 'Head Constable held for assault' appearing in the Indian Express of 2nd June, 1981;

(b) if so, the reaction of Government thereto;

(c) what steps have been taken to ensure that in future no citizen is subjected to such humiliating, insulting and abusive language by the Policemen; to check the increase in the black-marketing of cinema tickets; to deal with offending policemen for fabricating stories; and

(d) what is the present position with regard to the case against the Head Constable and the findings of the Inquiry ordered in the involvement of cinema hall officials?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKAWANA): (a) Yes, Sir.

(b) A case FIR No. 130 dated 30-5-81 u/s 147/148/149 IPC, Police Station Vasant Vihar was promptly registered and the Head Constable was arrested on 31-5-81.

(c) Severe action is taken against the erring police officials, so that it acts as a deterrent for other police personnel.

Constable is under investigation. None of the cinema employees involved in the incident has been identified by the complainant.

**Sale of Adivasi Girls from Dhankanal in Punjab**

471. SHRI K. P. SINGH DEO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that recently some Adivasi girls from Dhankanal district, Orissa were enticed by tricksters and taken to Bhatinda for the purpose of sale where they were caught in the process of being sold;

(b) whether according to police sources the sale of such girls has increased in Punjab;

(c) whether Central Government propose to set up a Cell in collaboration with State Police Organisation where the sale of girls is rampant to put an end to it; and

(d) if so, when such a cell will be created?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) No, Sir.

(c) and (d). There is no such proposal under consideration at present.

**Number of Workers died in State Pencil Industry in Mansaur (M.P)**

472. SHRI VIJYA KUMAR YADAV: Will the Minister of LABOUR be pleased to state:

(a) the number of workers who died in 1979, 1980 while working in State Pencil Industry in Mandasaur (Madhya Pradesh);

(b) whether the factories owners were asked to instal pneumatic system consisting of a suction pump and dust collector to reduce dust pollution;

(c) if so, the details and number of factories which have done so;

(d) whether any action has been taken like closing down such industries which are health hazard and fail to abide by safety regulation under the Factory Act;

(e) whether any steps were taken demanding compensation to silicosis victims or their dependents; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) Information furnished by the State Government of Madhya Pradesh regarding number of workers who died of silicosis is as under:—

1979	1
1980	2

(b), (c) and (d). According to the Government 72 factories have installed dust collection equipment. 129 cases were instituted by the State Government till 18-7-81 against factory owners for failure to instal dust collection equipment. Conviction has been obtained in 92 cases. The remaining 37 cases are pending in the court.